

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.5486/2020
(S.W.P. No. 1092/2017)

Wednesday, this the 31st day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Abdul Majid Mir aged (32 years),
S/o Sh. Rassol Mir,
R/o Ferozpura, Rafiabad.
2. Aasia Shabir aged (31 years),
D/o Shabir Ahmad,
R/o Kanispura Baramulla.
3. Samiya Riyaz aged (30 years),
D/o Riyaz Ahmad Rather,
R/o Khaja Bagh Baramulla.

..Applicant
(Mr. Shahbaz Sikandar, Advocate)

VERSUS

1. State of Jammu and Kashmir through,
Commissioner/Secretary-Technical Education
Department, Civil Sectt., Srinagar/Jammu.
2. Director, Directorate of Technical Education,
Department of Civil Sectt. Srinagar/Jammu.
3. Principal, Government Polytechnic College, Baramulla,
Kashmir.

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

Mr. Shahbaz Sikander, learned counsel for applicant submits that the T.A. has become infructuous on account of the developments that have taken place during its pendency. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 31, 2021
/sunil/vb/ankit/akshaya